

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 501/2024

(Arising out of impugned judgment and order dated 14-11-2023 in CRLREVPET No. 320/2023 passed by the High Court of Kerala at Ernakulam)

ROJER MATHEW

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.56257/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.56258/2024-EXEMPTION FROM FILING O.T. and IA No.56256/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 07-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Renjith B. Marar, Adv.
Ms. Lakshmi N. Kaimal, AOR
Mr. Rajkumar Pavothil, Adv.
Mr. Arun Poomulli, Adv.
Mr. Keshavraj Nair, Adv.
Mr. Avinash Krishnakumar, Adv.
Mr. Harsh Vardhan Shah Shyam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

In view of the prayer made on behalf of the petitioner's counsel citing personal difficulty, the matter stands adjourned by two weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR